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ITEM NO.29

COURT NO.3

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35386/2013

(From the judgement and order dated 06/08/2013 in CWP No.3048/2011 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB WAQF BOARD

Petitioner(s)

VERSUS

GRAM PANCHAYAT DALA & ORS

Respondent(s)

(With I.A. 1 - appln. For deletion of proforma respondent Nos. 2-6 and
prayer for interim relief and office report)

Date: 29/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Imtiaz Ahmed, Adv.

Ms. Naghma Imtiaz, Adv. for

M/S.Equity Lex Associates

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Interlocutory Application No. 1 of 2013 for deletion of
proforma respondent Nos. 2 to 6 is granted. Proforma respondent
Nos. 2 to 6 are deleted from the array of parties.

Amended cause title shall be filed within two weeks.

Issue notice.

Connect with Special Leave Petition (Civil) No. 8087 of

2012.

|(Rajesh Dham)
|Court Master

|(Renu Diwan)
|Court Master

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